IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-260/ND/2017

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 19.11.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL) DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

For the Respondent/ Corporate-debtor :Mr. Mrityunjay Kumar and

Mr. Sameep V., Advocates with

Mr. Abhishek Anand, Liquidator

For Local Commissioner

:Mr. Ashish Makhija, Ld. Court Commissioner

:Mr. Mahesh Kumar Panwar, For Ex-director

Mr. Arun Khatri and Ms. Kriti

Krishana, Advocates

ORDER

Heard the submissions made by the Local Commissioner appointed in the matter. The earlier order of the National Company Law Tribunal stands modified as under; of the local commissioner should look into the admission of clients of four parties namely: Mr. O.N. Singh, Mr. Divesh Singh, Mrs. Suman Singh and Mrs. Neelam Singh and submit his report within next three days. Let the meeting be held at the local commissioners' chambers/office at 5:00 P.M. Heard the submissions made by the counsel for the petitioner. Serve notice on the ROC

within a weeks' time to file their reply. Petitioner is also directed to serve a full set of petition as filed before the Tribunal to enable ROC to consider the same and file his reply and the counsel for the petitioner is directed to serve a fresh service of the petition (IA) along with its annexures as filed on the other respondents also.

CA No. 46 of 2019

Heard the submissions made by the counsel for the petitioner. Perused the paper book filed. Serve notice on the respondent/liquidator. The respondent/liquidator is directed to file reply within week days. Post the matter to 10th December, 2019.

CA 70 of 2019

At the request of the petitioner this 'CA 70 of 2019' is posted to next week.

(V.K. Subburaj) Member (T)

(P.S.N. Prasad) Member (J)